

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. Revision No. 759 of 2020**

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Pintu Kumar Yadav @ Pintu Yadav .....Petitioner  
-Versus-  
The State of Jharkhand .....Opp. Party

**CORAM:-HON'BLE MR. JUSTICE RAJESH KUMAR**

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For the Petitioner : - Mr. Vikash Kumar, Adv.  
For the State : - A.P.P.

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities were good.

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05/09.09.2021 By way of last chance, two weeks' time is granted to the learned counsel for the petitioner for removing the defects and for producing the surrender certificate, as pointed out by the office, failing which the Court below is directed to take all possible steps for apprehension of the petitioner and commit him to jail for serving the sentence.

**(Rajesh Kumar, J.)**

Kamlesh/